

Goa mandates AIS 119 safety norms for buses by March 31

TIMES NEWS NETWORK

Panaji: The transport department issued a notice mandating compliance with AIS-119 safety standards for buses operating in Goa by March 31. The directive follows instructions from the National Human Rights Commission to adhere to critical safety recommendations made by the Central Institute of Road Transport.

AIS-119 guidelines establish mandatory safety and construction standards for sleeper coaches in India, focusing on fire resistance, emergency exits, structural integrity and berth layout.

The transport department outlined four non-negotiable safety measures to be implemented across applicable vehicles: removal of driver partition doors, mandatory emergency exits in all buses up to 12m in length, installation and full functional readiness of fire detection and suppression systems in all sleeper coaches, and structural compliance in sleeper coaches.

According to the notice all non-compliant vehicles must be withdrawn from service immediately.



Source: <https://www.punekarnews.in/maharashtra-vishnupuri-dam-100-full-yet-nanded-reels-under-water-shortage-human-rights-panel-steps-in/>

Maharashtra: Vishnupuri dam 100% full, yet Nanded reels under water shortage; Human Rights panel steps in

Reporter March 1, 2026

Nanded, 1st March 2026: Even as the Vishnupuri irrigation project stands 100% full, residents of Nanded continue to face water supply cuts every four days, triggering sharp questions over distribution and planning. Taking serious note of the situation, the National Human Rights Commission (NHRC) has directed the district administration to examine the issue and ensure time-bound corrective measures.

The Commission's intervention follows a complaint highlighting that despite sufficient storage in the Vishnupuri dam — the city's primary water source — citizens are not receiving daily water supply. In its order dated February 25, the NHRC instructed the district collector to hold discussions with the concerned departments and resolve the issue within four weeks.

Currently, more than 75% live storage is available in the Vishnupuri dam. However, residents allege that irregular supply and poor planning by the civic administration have resulted in recurring shortages. Social activist Jaymala Dhankikar had approached the Human Rights Commission in August, questioning why the city faces scarcity when adequate water is available in the reservoir.

In her complaint, Dhankikar also sought an inquiry into alleged mismanagement by the local water distribution system and demanded accountability. Acting on the plea, the Commission has asked authorities to prioritise citizens' needs and ensure equitable distribution.

Officials indicated that the probe would examine whether lapses in water distribution, infrastructure bottlenecks or administrative inefficiencies are responsible for the crisis. The Commission has emphasised that when water is available in abundance, citizens should not be subjected to avoidable hardship.

The issue has once again brought into focus the need for scientific planning of water resources. Every monsoon, a significant quantity of water from the Vishnupuri project reportedly flows downstream into the Godavari river basin and eventually into the sea. Activists argue that if the government undertakes appropriate storage and utilisation measures, not only Nanded city but thousands of hectares of agricultural land could benefit.

They have called for long-term planning to conserve excess monsoon discharge, strengthen distribution networks and prevent wastage. According to Dhankikar, storing and managing the water that currently flows away could ensure abundant supply to residents and support irrigation in surrounding areas.

With the NHRC's directive, pressure has mounted on the municipal administration to address distribution gaps and provide regular water supply. The district administration is expected to submit a compliance report within the stipulated four-week period outlining the steps taken to resolve the issue.



Source: <https://hindupost.in/dharma-religion/hindus-under-attack-roundup-week-274/>

Hindus under attack: a weekly roundup of hate crimes, persecution, and discrimination against Hindus

March 1, 2026

Attacks on Hindus and Hindu Dharma, both in Bharat and overseas, are frequent and unrelenting. In many regions of the world, this persecution is like a genocide slowly unfolding before our eyes. For decades, the world has ignored the actual depth and breadth of these attacks, driven by disturbing anti-Hindu bigotry. From murders, forced conversions, land grabs, assault on festivals, desecration of temples and murtis, hate speech, and sexual violence to institutionalised & legal discrimination, Hindus are facing an increasing assault on their very existence along with an unprecedented Hindu hatred.

In this weekly summary for the period from 21 February to 28 February 2026, we hope to provide a snapshot of such crimes and hopefully awaken more people around the world to this human rights crisis:

Bharat

1) Expressing strong displeasure over the commercial use of an ancient temple structure, the Madras High Court's Madurai Bench has ordered the immediate removal of all encroachments from the 'Kanniyambalam' Kal Mandapam of the Arulmigu Kanyakumari Bagavathi Amman Thirukovil and directed authorities to seal the structure. A Division Bench comprising Justice G. Jayachandran and Justice K.K. Ramakrishnan came down heavily on the Hindu Religious and Charitable Endowments (HR&CE) Department, observing that the heritage structure had been exploited "for financial gain" and that debris and construction materials were being stored inside the mandapam.

3) Tension prevailed in Bagalkote town after stones and footwear were hurled at a Shivaji Jayanti procession passing through the Killa Oni locality by the radical Islamic elements on the night of February 19. The procession, organized to commemorate Chhatrapati Shivaji Maharaj, was moving through the area amid celebrations when the incident occurred, triggering panic among participants and prompting immediate police intervention.

4) The News Minute recently published an opinion piece by a Binu Karunakaran on the Maha Magha festival that concluded recently. In the piece, Karunakaran calls Tirunavaya's Maha Magha Mahotsavam a "saffron script" and "political theatre of Hindutva," warning it will morph into a full Kumbh Mela to polarize Kerala ahead of 2028 elections. But read between the lines, this is peak pseudo-secular hypocrisy from a Left-leaning outlet that stays silent when other religions dominate public spaces with fanfare.

5) A petition has been submitted before the National Human Rights Commission (NHRC) seeking intervention over alleged suppression of students' religious freedom and discriminatory treatment at the National Institute of Technology (NIT) Warangal. According to the petition, students staying in the 1.8K Hostel at NIT Warangal had been voluntarily gathering every Tuesday evening for nearly a year to recite the Hanuman Chalisa for about fifteen minutes. The petition alleges that senior institute officials, including the director, the dean of student welfare, and the chief warden, entered the hostel premises and instructed students to disperse the gathering. Students who questioned the decision and referred to their constitutional right to religious practice were allegedly warned of strict disciplinary action, including possible rustication.

6) A minor Hindu boy was beaten to death in the Urganur area of Karnataka's Shivamogga district of Karnataka after he attempted to intervene in an altercation between a group of minor Islamist youths. The Hindu victim, identified as 16-year-old Sanket, reportedly lost his life while trying to protect his friend Girish, who was being assaulted by a group of minor Islamist boys.

7) Mobile shop owner Vikram Choudhary was stabbed by an Islamist youth following an argument regarding

purchase of a mobile screen guard. The incident occurred near Santhe Maidan in Karnataka's Chitradurga city.
Bangladesh

Attacks on Hindus in Bangladesh are relentless and designed to cleanse the religious minority from the country gradually. According to a study by Prof. Abul Barakat of Dhaka University, no Hindus will be left in Bangladesh by 2050 due to systemic and institutionalized persecution. Temple desecration, land grabbing, mob attacks after false blasphemy charges, rape/forced conversion of women, and hate speech are tools used to intimidate and drive Hindus out.

1) A deeply disturbing incident has been reported from Barishal district, where a married Hindu woman was allegedly abducted and gang-raped late last night in what local residents are describing as a brutal and targeted attack. According to preliminary reports from the area, the victim was returning home after attending a Kirtan religious program when she was allegedly intercepted by a group of assailants. The attackers reportedly abducted her and subjected her to gang rape and severe physical torture.

2) Nishanta Baidya was allegedly dragged from his home in Koligram village under Jolirpar Union of Muksudpur Upazila and brutally killed. His body was later reportedly dumped, intensifying fear within the minority community.

Most hate crimes are driven by anti-Hindu bigotry encoded in certain religious teachings and political ideologies. While the anti-Hindu hate in Islamic countries is evident, there is another subtler form of anti-Hindu sentiment within institutions and the public sphere of ostensibly secular states (like India) that provides an enabling environment for Hinduphobia and hate crimes. This subtle, everyday discrimination can be missed unless one studies prevailing laws and patterns. The gradual ban on firecrackers during Diwali is a good example – it might seem pollution-related on the surface. Still, the double standards at play become apparent when one looks at the larger picture of restrictions on Hindu festivals and the lack of sound reasoning behind the ban.

We request all readers to share other anti-Hindu hate crimes that we might have missed in this period in the comments below or by emailing hindupost.in@gmail.com. We also solicit support in maintaining the Hindu human rights tracker database.



Source: <https://timesofindia.indiatimes.com/city/goa/goa-mandates-ais-119-safety-compliance-for-buses-by-march-31/articleshowprint/128925358.cms?val=3728>

Goa mandates AIS 119 safety compliance for buses by March 31

TNN | Mar 2, 2026, 12.34 AM IST

Panaji: The transport department has issued a public notice mandating compliance with AIS-119 safety standards for buses operating in Goa by March 31. The directive follows instructions from the National Human Rights Commission (NHRC) to adhere to critical safety recommendations made by the Central Institute of Road Transport (CIRT).

AIS-119 guidelines establish mandatory safety and construction standards for sleeper coaches (type IV buses) in India, focusing on fire resistance, emergency exits, structural integrity and berth layout.

The transport department outlined four non-negotiable safety measures to be implemented across applicable vehicles: removal of driver partition doors; mandatory emergency exits in all buses up to 12m in length; installation and full functional readiness of fire detection and suppression systems in all sleeper coaches; and structural compliance in sleeper coaches, wherein sleeper berths must neither have sliders nor any unauthorised chassis extensions permitted.

According to the notice all non-compliant vehicles must be withdrawn from service immediately.

“Failure to comply with this directive will invite strict action, including penalties as prescribed under applicable law,” the notice said.

Transport authorities stressed that the directive comes into force with immediate effect and that all operators, including private bus owners and the Kadamba Transport Corporation Ltd, must ensure full compliance.



Source: <https://thenewsmill.com/2026/02/ysrcp-delegation-to-seek-intervention-over-andhra-pradesh-law-and-order-issues/>

YSRCP delegation to seek intervention over Andhra Pradesh law and order issues

TNM (With ANI Inputs) | Published On: Feb 3, 2026

A delegation from the Yuvajana Sramika Rythu Congress Party (YSRCP), including MPs, MLAs, MLCs, former MLAs, and former MLCs, will meet the National Human Rights Commission (NHRC) and the Scheduled Castes Commission on Wednesday to seek intervention concerning alleged state-supported violence and a breakdown of law and order in Andhra Pradesh.

The delegation is scheduled to submit detailed representations to the NHRC at 2 pm and the SC Commission at 3.30 pm. These submissions will outline a series of attacks on party leaders and alleged human rights violations under the current ruling coalition.

Members of the YSRCP will call for a central investigation into the brutal murder of Dalit activist Manda Salman in Palnadu and express concerns about displacement and fear among Scheduled Caste families in the area.

The delegation will also present reports of alleged attempted murders and petrol bomb attacks on the residences of former ministers Ambati Rambabu and Jogi Ramesh. They will highlight the filing of more than 16 alleged false cases against Rambabu and continued intimidation of BC leader Jogi Ramesh. Evidence of police negligence and systematic targeting of YSRCP members is expected to be submitted to the commissions.

Earlier, YSRCP official spokesperson Rachamalla Siva Prasad Reddy criticised the rise in political violence in Andhra Pradesh, noting that houses have been attacked and petrol bombed, creating fear among families. He alleged that TDP activists are entering homes, intimidating women and children, while the police remain passive. He stated that attacks on YSRCP leaders' residences, including the intrusion into former minister Ambati Rambabu's house, occurred without meaningful police intervention and that elements within the police are acting under political pressure from Chief Minister Chandrababu Naidu.

Rachamalla further claimed that since Lokesh assumed greater political responsibility, the "Red Book rule" has turned into "bloodshed," leaving political leaders and their properties insecure. Referring to the Tirumala laddu controversy, he said Naidu had falsely alleged the presence of animal fat, while a CBI-linked report found no adulteration.

He recalled speeches by Naidu and Pawan Kalyan that used harsh language against Y.S. Jagan Mohan Reddy and YSRCP leaders, urging the public to question both TDP leaders and the police over their conduct. He warned that continued police inaction would further erode public safety and democratic norms.

This follows allegations that a group of TDP workers attacked former minister Ambati Rambabu's house and office the previous day.

Source: <https://www.haribhoomi.com/state-local/madhyapradesh/news/bhopal-hindi-bhavan-sanatan-hindu-dharma-sabha-2026-85195>

सनातन पर चिंतन: हिंदी भवन में आयोजित धर्मसभा में आज जुटेंगे पूरे देश के विद्वान, NHRC सदस्य भी लेंगे हिस्सा

भोपाल के हिंदी भवन में आज 1 मार्च को भव्य सनातन हिंदू धर्मसभा आयोजित की जा रही है। कार्यक्रम में राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो सहित कई प्रमुख अतिथि और विद्वान शामिल होंगे।

Ap Singh | Published: 01 Mar 2026, 10:56 AM IST

Last Updated: 01 Mar 2026, 11:03 AM IST

भोपाल। राजधानी में 1 मार्च 2026, रविवार यानी आज हिंदी भवन में एक विशेष धार्मिक-सांस्कृतिक कार्यक्रम आयोजित होने जा रहा है, जिसमें सनातन परंपरा और भारतीय संस्कृति के मूल मूल्यों पर विस्तार से चर्चा की जाएगी। दोपहर 2 बजे से शुरू होने वाली इस भव्य सनातन हिंदू धर्मसभा का उद्देश्य केवल धार्मिक प्रवचन तक सीमित नहीं है, बल्कि समाज को उसकी सांस्कृतिक जड़ों से जोड़ना भी है। कार्यक्रम का आयोजन धर्म सुधाकर सेवा समिति द्वारा किया जा रहा है और इसे सामाजिक दृष्टि से भी महत्वपूर्ण माना जा रहा है।

प्रियंक कानूनगो होंगे विशेष अतिथि

इस सभा में देश के कई प्रतिष्ठित व्यक्तित्वों की उपस्थिति रहेगी। विशेष अतिथि के रूप में प्रियंक कानूनगो शामिल होंगे, जो राष्ट्रीय मानवाधिकार आयोग के सदस्य हैं। उनके साथ मुख्य अतिथि के तौर पर रामेश्वर शर्मा तथा विशिष्ट अतिथि के रूप में चेतन भार्गव कार्यक्रम में भाग लेंगे। इन अतिथियों की मौजूदगी आयोजन को विशेष महत्व प्रदान करती है। धर्मसभा में विभिन्न क्षेत्रों से आए विद्वान, धर्माचार्य और वक्ता अपने विचार रखेंगे।

शिक्षाविद-आचार्य भी साझा करेंगे मंच

पौराणिक परंपरा और वैदिक ज्ञान के जानकार पंडितों के साथ-साथ शिक्षाविद और आचार्य भी मंच साझा करेंगे। उनका मार्गदर्शन श्रद्धालुओं के लिए आध्यात्मिक ऊर्जा का स्रोत बनेगा। आयोजकों के अनुसार, आज के दौर में तेजी से बढ़ती भौतिक सोच और आधुनिक जीवनशैली के बीच युवा पीढ़ी पारंपरिक मूल्यों से दूर होती जा रही है। ऐसे में इस तरह के कार्यक्रम समाज को धर्म, सत्य, सेवा, करुणा और राष्ट्रप्रेम जैसे मूल सिद्धांतों की याद दिलाने का कार्य करते हैं।

कार्यक्रम में जुटेंगे आसपास के जिलों के लोग

आयोजन से जुड़े आचार्य पंडित योगेंद्र शास्त्री का मानना है कि यह धर्मसभा भारतीय संस्कृति की गौरवपूर्ण विरासत को पुनर्जीवित करने की दिशा में एक महत्वपूर्ण कदम है। उनका कहना है कि जब समाज अपनी जड़ों को समझता है, तभी वह भविष्य की दिशा भी सही ढंग से तय कर पाता है। कार्यक्रम में राजधानी के साथ-साथ आसपास के जिलों से भी बड़ी संख्या में लोगों के पहुंचने की संभावना है। यह आयोजन केवल प्रवचन का मंच नहीं, बल्कि सांस्कृतिक चेतना को जागृत करने का अवसर भी है।

Source: <https://www.bhaskar.com/g/local/mp/bhopal/news/sanatan-hindu-dharmasabha-delhi-march-1-137322724.html>

'सनातन विश्व को परिवार मानने की भावना सिखाता है': भोपाल में हुई सनातन हिंदू धर्म सभा; सरकार से सनातन बोर्ड गठन की मांग

भोपाल 15 घंटे पहले

भोपाल के हिंदी भवन में 1 मार्च को आयोजित होने वाली सनातन हिंदू धर्मसभा को लेकर आयोजकों ने रविवार को विस्तृत जानकारी दी। धर्म सुधाकर सेवा समिति के तत्वावधान में होने वाले इस आयोजन का उद्देश्य सनातन के मूल स्वरूप को समझाना, समरसता का संदेश देना और समाज को एकता के सूत्र में बांधना बताया गया है।

समिति के संस्थापक आचार्य पंडित योगेंद्र शास्त्री व्याकरण शिक्षाचार कार्यक्रम ने कहा कि संस्था मध्यप्रदेश सहित पूरे भारतवर्ष में सनातन धर्मसभाएं आयोजित कर रही है, ताकि लोग सनातन के वास्तविक स्वरूप अहिंसा, करुणा और 'वसुधैव कुटुंबकम' को समझ सकें। उनके अनुसार सनातन किसी एक वर्ग या समुदाय तक सीमित नहीं है, बल्कि संपूर्ण विश्व को परिवार मानने की भावना सिखाता है।

धर्मशास्त्रों ने मानवता को एक परिवार के रूप में देखने का संदेश

उन्होंने कहा कि धर्मशास्त्रों ने मानवता को एक परिवार के रूप में देखने का संदेश दिया है। सभा का मुख्य उद्देश्य समाज में समरसता और एकता की भावना उत्पन्न करना है, ताकि वर्तमान परिप्रेक्ष्य में जो विघटनकारी घटनाएं सामने आ रही हैं, उन्हें समाप्त करने की दिशा में सकारात्मक प्रयास हो सकें।

सरकार से सनातन बोर्ड गठन की मांग

आचार्य योगेंद्र शास्त्री ने सरकार से सनातन बोर्ड के गठन की मांग भी रखी। उनका कहना है कि वर्तमान समय में नकली साधु-संत और स्वयंभू धर्मगुरुओं की संख्या बढ़ रही है। ऐसे में एक अधिकृत बोर्ड बनने से वास्तविक और अप्रामाणिक व्यक्तियों के बीच स्पष्ट अंतर स्थापित किया जा सकेगा और सनातन परंपरा की संरक्षा सुनिश्चित होगी।

किन्नर शंकराचार्य मामले पर रखी राय

हाल ही में किन्नर शंकराचार्य के रूप में चर्चा में आए हिमान सिंह के सखी बनने के मुद्दे पर भी उन्होंने अपनी प्रतिक्रिया दी। उनका कहना है कि धर्मशास्त्रों में किन्नर को शंकराचार्य बनाए जाने का उल्लेख नहीं मिलता। शास्त्रीय परंपरा के अनुसार शंकराचार्य का चयन चारों पीठों के मान्य शंकराचार्यों द्वारा ही किया जाता है। उनका तर्क है कि राजनीतिक या बाहरी हस्तक्षेप से शंकराचार्य का चयन नहीं हो सकता।